

:  
SLP(C)No. 13967 OF 2001  
ITEM No.34

Court No.11

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13967/2001

(From the judgement and order dated 30/05/2001 in CR 2976/2001  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JOGINDER PAL

Petitioner (s)

VERSUS

NAVAL KISHORE BEHAL  
(With prayer for interim relief)

Respondent (s)

Date : 10/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)

Mr. S.B. Upadhyay, Adv.

For Respondent (s)

Mr. Jasbir Malik, Adv.  
Mr. S.K. Sabharwal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Two weeks' time, as prayed for, is allowed for  
filing rejoinder affidavit.

.SP1

Sarita (Radha Rani Bhatia)@@  
AA  
Court Master@@  
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